

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF U.N. AUTOMOBILES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>U.N. Automobiles Private Limited</b>
2.	Date of incorporation of corporate debtor	22/12/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109RJ1997PTC014506
5.	Address of the registered office and principal office (if any) of corporate debtor	UN WORKSHOP, GOVARDHAN VILAS N.H.8, VALICHA, Udaipur, UDAIPUR, Rajasthan, India, 313001
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 26 <sup>th</sup> September 2025 (Order received on 27 <sup>th</sup> September 2025)
7.	Estimated date of closure of insolvency resolution process	25 <sup>th</sup> March 2026
8.	Name and registration number of the insolvency professional acting as resolution professional	Mr. Arvind Kaushik IBBI/IPA-001/IP-P00291/2017-18/10535
9.	Address and e-mail of the resolution professional, as registered with the Board	P-4 Tilak Marg C-Scheme Jaipur 302005 Email id: ca73588@gmail.com
10.	Address and e-mail to be used for correspondence with the resolution professional	P-4 Tilak Marg C-Scheme Jaipur 302005 Email id: cirpunauto1@gmail.com
11.	Last date for submission of claims	11 <sup>th</sup> October 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not applicable

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of afresh corporate insolvency resolution process of the U.N. Automobiles Private Limited on 26th September 2025 vide order no. CP No. (IB)-75/7/JPR/2022.

The creditors of U.N. Automobiles Private Limited, are hereby called upon to submit their claims with proof on or before 11th October, 2025 to the resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Resolution Professional  
Date and Place:

: Mr. Arvind Kaushik  
: 30/09/2025 JAIPUR





